

**KOTAK KOTAK MAHINDRA BANK LIMITED**
Regd. Office : 27, BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051.
Branch Office : Zone -2, Fourth Floor, Siddhivinyak Complex, Shivranjani Cross Road, Satellite, Ahmedabad - 380015.
Corporate Identity Number : L65110MH1985PLC038137, www.kotak.com

APPENDIX –IV (RULE 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, The undersigned being the authorized Officer of **Kotak Mahindra Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 05th Jul, 2019 calling upon **Vikram Tafe (Borrower) & Vikaram Nandkishor Dave, Nandkishor Trambakal Dave, VIKRAM FARM SERVICES (Guarantors)** (L.A. No. 0511405905) to repay the amount mentioned in the notice being **Rs. 2,19,06,662/- (Rupees Two Crore Nineteen Lakhs Six Thousand Six Hundred Sixty Two only)** within 60 days from the date of receipt of the said notice. The Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower and public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the Act on this **07th day of May the year 2019**. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Kotak Mahindra Bank Limited** for an amount **Rs. 2,19,06,662/- (Rupees Two Crore Nineteen Lakhs Six Thousand Six Hundred Sixty Two only)** and interest there on as on 30th day of April, the year 2022.

DESCRIPTION OF IMMOVABLE PROPERTY
(1) Plot No. 304 having an area admeasuring 1471.60 Sq. Mtrs.
(2) Plot No. 305 having an area admeasuring 1466.70 Sq. Mtrs.
Totally area admeasuring to 2884.30 Sq. Mtrs.
With all it's present and future superstructures, in Survey No. 3575/P situated at Vadhvan GIDC, Wadhvan, Surendranagar, Gujarat. Bounded by : North : Highway Road; South : Adj Property; East : Adj Property; West : Middle Class.
Date : 30th April, 2022 For, Kotak Mahindra Bank Ltd.
Place : Surendranagar Authorized Signatory

**IDBI BANK**
CIN: L65110MH2004CO148833

Retail Office Center: 2nd Floor, Garg Plaza, 46/A, Gautamnagar, Besides MGVL Building, Race Course Road, Vadodra, Gujarat, Pin: 390007. Phone : 0265 - 2325981

Appendix-IV(Rule-8(1)) - POSSESSION NOTICE - (For Immovable Property)
Whereas, The undersigned being the authorized officer of the IDBI Bank Limited (IDBI), Race Course Road Br. Vadodra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 20.08.2020** calling upon the borrower **SHRI HEMANT KUMAR PRABHAKAR DESHPANDE (Borrower) SHRI NIRMAL HEMANT KUMAR DESHPANDE (Co-Borrower) & SMT. GITABEN HEMANT KUMAR DESHPANDE (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 52,19,377.05 ps.** (Rupees Fifty Two Lac Nineteen Thousand Three Hundred Seventy Seven and Paise Five Only) and interest thereon from 10.08.2020 along with incidental expenses and costs thereon, within 60 days from the date of receipt of the said Notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 and as per order dated 24.02.2022 passed by Hon'ble District Magistrate, Vadodra under section 14 of Act on this **27th day of April of the year 2022**.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Limited (IDBI), Race Course Road Br.Vadodra for an amount **Rs. 52,19,377.05 ps.** (Rupees Fifty Two Lac Nineteen Thousand Three Hundred Seventy Seven & Paise Five Only) and interest thereon from 10.08.2020 as mentioned in the notice along with incidental expenses and costs thereon. [Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect]
"The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Description of the Immovable Property
All the piece and parcel of the immovable property being Shop No.103, admeasuring 550 Sq. Fts. (51.50 Sq. Mtrs) & Shop No.104, admeasuring 400 Sq. Fts. (37.15 Sq. Mtrs.) on 1st Floor in a complex named "Labb Residency", constructed on plot no 02, admeasuring 471 Sq. Mtrs. with rear portion admeasuring 117 Sq. Mtrs. Thereby total plot area of 588 Sq. Mtrs. of Gajanan Society Previously known as Kashibahar Society, (Kashibahar Housing Estate) situated in the land lying being and situate at Village Vadodra Kastba Sim (Manjarpur area) being R.S.No. 416 being Final Plot No. 26 of T.P. Scheme No.18, and corresponding City Survey No. 3262/A, in the Registration District & Sub District Vadodra. In the State of Gujarat and Bounded: Shop No. 103: East: Society Road, West: Shop No. 104, North: Flat No. 102 after open space, South: Manjarpur Main Road, Shop No. 104: East: Shop No.103, West: Shop No. 105, North: Flat No. 102 after open space, South: Manjarpur Main Road.
Date: 27.04.2022-Place: Vadodra Sd/ Authorised Officer, IDBI Bank Ltd.

**KOTAK KOTAK MAHINDRA BANK LIMITED**
Regd. Office : 27, BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051.
Branch Office : Zone -2, Fourth Floor, Siddhivinyak Complex, Shivranjani Cross Road, Satellite, Ahmedabad - 380015.
Corporate Identity Number : L65110MH1985PLC038137, www.kotak.com

APPENDIX –IV (RULE 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, The undersigned being the authorized Officer of **Kotak Mahindra Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 05th Jul, 2019 calling upon **Vikram Farm Services (Borrower) Dave Vikrambhai Nandkishor (Borrower) & Dave Nandkishorebhai Trambakal (Guarantor)** (L.A. No. 8911202810) to repay the amount mentioned in the notice being **Rs. 86,71,284/- (Rupees Eighty Six Lakhs Seventy One Thousand Two Hundred Eighty Four only)** within 60 days from the date of receipt of the said notice. The Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower and public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the Act on this **10th September the year 2019**. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Kotak Mahindra Bank Limited** for an **Rs. 86,71,284/- (Rupees Eighty Six Lakhs Seventy One Thousand Two Hundred Eighty Four only)** and interest there on as on 30th day of April, the year 2022.

DESCRIPTION OF IMMOVABLE PROPERTY
(1) Plot No. 304 having an area admeasuring 1471.60 Sq. Mtrs.
(2) Plot No. 305 having an area admeasuring 1466.70 Sq. Mtrs.
Totally area admeasuring to 2884.30 Sq. Mtrs.
With all it's present and future superstructures, in Survey No. 3575/P situated at Vadhvan GIDC, Wadhvan, Surendranagar, Gujarat. Bounded by : North : Highway Road; South : Adj Property; East : Adj Property; West : Middle Class.
Date : 30th April, 2022 For, Kotak Mahindra Bank Ltd.
Place : Surendranagar Authorized Signatory

**Indian Bank**
2nd Floor, Desna Shopping Complex, Umanpura Chauraha, Ashram Road, Ahmedabad-380014
M.: 7527077737 E-Mail : armbahmedabad@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immovable property)
Whereas, The undersigned being the Authorised officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the security interest (Enforcement) Rules, 2002 issued a demand notice dated 18/09/2019 calling upon the borrower **M/s. Atri Protein Pvt Ltd and Arvindkumar Trivedi (Director/Guarantor) and Dipti Trivedi (Director/Guarantor)** to repay the amount mentioned in the demand notice issued under section 13(2) being **Rs. 35,22,190.00 (Rupees Thirty Five Lacs Twenty Two Thousand One Hundred Ninety Only)** as on 10.09.2019 and accrued interest and cost etc. within 60 days from the date of receipt of the said notice. The Borrower/Directors/Guarantors having failed to repay the amount, notice is hereby given to them and the public in general that the Mamladar and Executive Magistrate Sabarmati, has in compliance to order dated 03.01.2022 issued by the District Magistrate Ahmedabad, under sec. 14 of the SARFAESI Act 2002 taken **Physical Possession** of the property described hereunder and handed over the possession of the same to the authorized officer of the bank on this **30th day of April of the year 2022**. The Borrower/Directors/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Indian Bank** for amount of **Rs. 35,22,190.00 (Rupees Thirty Five Lacs Twenty Two Thousand One Hundred Ninety Only)** as on 10.09.2019 and accrued interest and incidental expenses, costs, charges etc.
The borrower's attention is invited to the provisions of sub - section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
All that piece and parcel of the property situated in Ahmedabad District, Ahmedabad-6, Registration District, Ahmedabad Sub Regn Dist. Ahmedabad, Tal: Ahmedabad town, comprised in Unit No. 610 of Sixth Floor of the Emporia by Kunji, a commercial building which is situated in survey no. 184/2, T.P. Scheme No. 21, Final Plot No. 91/2p, Motera, Ahmedabad town and Tal: Ahmedabad. Belonging to **Mr. Arvindkumar Ashwinkumar Trivedi. Bounded by : East : Unit/Office No. 611, West : Unit/Office No. 609, North : Margin Land, South : Open Space**
Date : 30.04.2022 Authorized Officer
Place : Ahmedabad Indian Bank

**ADITYA BIRLA ADITYA BIRLA FINANCE LTD.**
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office : 301-303, 3rd Floor, 'A' Wing, Ratnakar Nine Square, Opp. Keshav Baug Party Plot, Vastrapur, Ahmedabad-380015

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immovable Property)
Whereas The undersigned being the authorized officer of Aditya Birla Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.01.2022 calling upon the borrowers namely **Vijay Kumar Ramgopal Khandelwal, Sarla Vijay Kumar Khandelwal and Ankit Bhai Vijay Bhai Khandelwal** to repay the amount mentioned in the notice being **Rs. 1,44,60,492/- (Rupees One Crore Forty Four Lakh Sixty Thousand Four Hundred Ninety Two Only)** by way of outstanding principal, arrears (including accrued late charges) and interest till 14.12.2021 within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 the Security Interest (Enforcement) Rules, 2002 on this **29th April 2022**. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Finance Limited for an amount of **Rs. 1,44,60,492/- (Rupees One Crore Forty Four Lakh Sixty Thousand Four Hundred Ninety Two Only)** by way of outstanding principal, arrears (including accrued late charges) and interest till 14.12.2021 and interest thereon. The borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the property consisting of Shop No. 3052, 3054, 3055 & 3056, 3rd Floor, Anupam Textiles Market. Opp. Raghukul Textiles Market, B/H Millennium Textile Market, Ring Road, F.P. No. 151/P, 152/P, in T.P. Scheme No. 06, Surat-395006
Date : 29-04-2022 Authorized Officer
Place : Surat Aditya Birla Finance Ltd.

NOTICE
Notice is hereby given that the following share certificates are registered in our/ My name has been lost. Therefore, I/we have applied for issue of duplicate share certificate to the DEEPAK NITRITE LTD. Regd. Office. Aaditya 1, chhani road, Vadodra 390024 Gujarat. So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of Publication of this notice on above-mentioned regd address/ of the Company, or to the company's R&T Agent Linkintime India Pvt Ltd. UNIT DEEPAK NITRITE LTD. (B-102 & 103, Shrangliia complex, first floor, Opp. HDFC Bank. Near Radhekrishna Char Rasta Akota, Vadodra-390020), The Company Will Proceed for the Issue of Duplicate share Certificate(s) in my/our name.
DATE: 02/05/2022
PLACE: AHMEDABAD

Sr. No.	Name of Shareholder(s)	Folio No.	No. of Shares	Certificate No(s).	Distinctive No(s).
1	Anita Shah	A005127	775	103182151 TO 103182925	2112

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF P.G. SILK MILLS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	P. G. SILK MILLS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	03/06/2010
3 Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2010PTC060952
5 Address of the registered office and principal office (if any) of corporate debtor	Shop No. C-1004, Gopal Chamber, Salabatpura, Ring Road, Surat, Gujarat-395006, India
6 Insolvency commencement date in respect of corporate debtor	27/04/2022 (Order received by IRP on 30th April, 2022 from NCLT website)
7 Estimated date of closure of insolvency resolution process	24/10/2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Prabhudayal Goenka IP Reg. No.: IBSBI/PA-001/IP-P-02129/2021-2022/13903
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address : 204 Austmangal Complex, Near Rajasthan Hospital, Shahibagh, Ahmedabad-380004 Email id : goenkap@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address : 204 Austmangal Complex, Near Rajasthan Hospital, Shahibagh, Ahmedabad-380004 Email id : clrp.pgsmpl@gmail.com
11 Last date for submission of claims	12/05/2022
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at :	PANKAJ PRABHUDAYAL GOENKA (INTERIM RESOLUTION PROFESSIONAL) Web link : www.ibbi.gov.in Physical Address : As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **P. G. SILK MILLS PRIVATE LIMITED** on 27/04/2022 (Order received by IRP on 30th April, 2022 from NCLT website). The creditors of **P. G. SILK MILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12/05/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 (NA) shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 (NA) to act as Authorised representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.
Date : 03.05.2022
Place : Surat

**Chola**
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Cholamandalam Investment and Finance Company Limited
Registered office at 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai-600 001 Branch Office : 407-408, 4th Floor, Yash Aqua Building, Above McDonald, Nr. Vijay Cross Rd, Navrangpura, Abad-380009

POSESSION NOTICE [Immovable Property] [Rule 8(1)]
Whereas the undersigned being the Authorized Officer of M/s Cholamandalam Investment and Finance Company Limited, having its registered office at 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai-600 001 and 407-408, 4th Floor, Yash Aqua Building, Above McDonald, Nr. Vijay Cross Road, Navrangpura, Ahmedabad-380009 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05/10/2020 to **Pareesh Shantilal Toltani, Vinod Shantilal Toltani And Hira Vinodkumar Toltani** hereinafter referred to as borrower and Co-Borrowers in Loan A/c No. XII/HEAH/M00013064320 to repay the amount mentioned in the notice being **Rs. 82,84,251.72 (Rupees: Eighty Two Lakhs Eighty Four Thousand Two Hundred Fifty One and Paise Seventy Two Only)** as on 31/08/2020 with interest thereon within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **1st day of May 2022**. The Borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount of being **Rs. 82,84,251.72 (Rupees: Eighty Two Lakhs Eighty Four Thousand Two Hundred Fifty One and Paise Seventy Two Only)** as on 31/08/2020 and interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that right, title and interest of property bearing House No.11, 'Shree Nand Residency' survey no 28/2 paik, mouje: Nana Chioda, taluka, Gandhinagar, district & sub district Gandhinagar, (admeasuring 146.55 sq. mtrs.) Bounded By: North: House No.10, South: House No.9, East: Gate, West: Society
Date : 01-May-2022 Sd/- Authorized Officer,
Place : Gandhinagar Cholamandalam Investment & Finance Co. Ltd

**CAPRI GLOBAL Capri Global Capital Limited**
Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013. Office Address : 9th Floor, BBC Tower, Opposite Lava Garden, Near Axis Bank, Ahmedabad-380006.

POSESSION NOTICE (for Immovable Properties)
Whereas the undersigned being the Authorized Officer of **Capri Global Capital Limited (CGCL)** under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The Borrower having failed to repay the amount, notice is hereby given to the borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of the section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "CGCL" for an amount as mentioned herein under with interest thereon.

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Date of Possession
(Loan Account No. LNCGCC/JMATI/0000080819 & LNMJAM/000032635, Ahmedabad Branch),	11.05.2021	28.04.2022
(1). Mr. Hasrunkh Shankarl Varma	Rs. 20,14,531/-	Physical Possession
(2). Mrs. Kusumben Hasrunkhkar Varma		

Description of Secured Asset (Immovable Property)
All piece and parcel of Flat No. 401, Wing - A, Pujia Avenue-VI, Adm. built up area 32.72 Sq. Meter and Super Built up area 99.77 Sq. Meter, Eva Park - 1, Near Green City, Ranjitsagar Road, Jamnagar, Gujarat - 361005 along with Construction thereon present and future both.
Bounded by : East : OTS and 7.50 Meter wide Road are situated, **West :** Common Passage and Flat No. 404 are situated, **North :** OTS and 10.50 Meter Wide Road are situated, **South :** Stairs, OTS and Flat No. 402 are situated.
Date : 03.05.2022, Place : Gujarat Sd/- (Authorized Officer) For, Capri Global Capital Limited

**Home First Finance Company India Limited,**
CIN:L65990MH2010PLC240703
Website: homefirstindia.com, Phone No.: 180030008425, Email ID: loanfirst@homefirstindia.com

NOTICE OF SALE THROUGH PRIVATE TREATY
Sale of Secured assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 – (Notice Under Rule 8 (6))
The undersigned as Authorized Officer of Home First Finance Company India Limited (Home First) has taken over possession of the schedules property, in terms of section 13(4) of the subject act in connection with outstanding dues payable by you to us. Please refer our Notice dated mentioned below, wherein we informed that we have published Auction Notice in the newspaper mentioned by fixing the Reserve Price as mentioned. The Auction was scheduled on the date as mentioned. The Auction could not be successful due to lack of any bidder. Public at large is informed that the secured property(ies) as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Company for realisation of Company's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Hence, in terms of the provisions of the subject Act and Rules made thereunder, we issue this notice to you to enable you to discharge the amount due to the Company within 15 days from the date of this notice and take back the assets mentioned in the schedule, failing which the assets will be sold to discharge the liabilities. This is without prejudice to any other rights available to the Company under the subject Act or any other law in force. The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their offers. Sale shall be in accordance with the provisions of SARFAESI Act / Rules

Sr. No	Location	Name of the Account/ Guarantors	Details of property/ owner of the property	Outstanding amount as on Demand Notice (in INR)	Date of Sale Notice	Newspaper	Date of e-Auction	Reserve Price (in INR)	No. of Authorised Officer
1	Ahmedabad	RONALD R PEREIRA, LALITA OTA RAM	Flat-608, Block-V, Umang Narol 3-4-5-6-7-8, Behind Old Narol Court, Narol,Ahmedabad 382405	10,72,215	30-03-2022	Financial Express (Eng + Guj)	30-04-2022	12,79,800	9824215973
2	Ahmedabad	BHAVESHBHAI M SOLANKI, SOLANKI REKHABEN BHAVESHBHAI	Flat-05, Block- P, Aakruti Township opp samruddhi residency near nandanvan heights opp old Narol court, Narol-Aslali highway, Behind vasant vihar society Ahmedabad Gujarat 382405	11,96,273	30-03-2022	Financial Express (Eng + Guj)	30-04-2022	12,60,000	9824215973
3	Vapi	TEJU RAM, SUNITA	Flat-406 Hanumant Residency (Hanumant Enterprise) C Survey no. 1431 Paik 2, Plot no. 1 to 11, Moje - Chandor Vapi Gujarat 396191	10,08,255	30-03-2022	Financial Express (Eng + Guj)	30-04-2022	10,15,000	8305304562

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before 15 days from the date of this notice, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
Date: 03/05/2022, Place : Gujarat. Signed by Authorized Officer, Home First Finance Company India Limited

Ahmedabad

financialexp.epapr.in